

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 1083  
TO BE ANSWERED ON 10.02.2025**

**CHILD LABOUR**

**1083. DR. D RAVI KUMAR:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the latest data on the number of children engaged in various forms of child labour as of 2024, State/UT-wise;**
- (b) the manner in which the above-said details have compared to previous years, and the trends that have been observed across regions;**
- (c) the number of cases of child labour reported on the Platform for Effective Enforcement for No Child Labour (PENCIL) portal, State/UT-wise;**
- (d) the details of the children that have been rehabilitated through the Government interventions, including rehabilitation programmes and their effectiveness be shared;**
- (e) the details of the number of children who were forced into child labour between January, 2023 and December 2024 and the measures that have been taken by the Government to address the issue; and**
- (f) whether the Government has any plans to conduct capacity-building initiatives for implementing the provisions of the Child Labour (Prohibition and Regulation) Act, if so, the details thereof including the timelines modules and focus areas of these initiatives?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (f): The Government is pursuing multipronged strategy to eliminate child labour and to rehabilitate them for which it has taken comprehensive measures which include legislative measures, rehabilitation strategy, providing right to free education and general socio-economic development. The Ministry of Labour and Employment has framed the Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988, under the Child and Adolescent Labour**

**Contd..2/-**

**(Prohibition & Regulation) Act, 1986. It provides, inter-alia, for District Nodal Officer (DNO), task force at district level under the chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced. Model State Action Plan has also been framed enumerating action required to be taken by respective states for eradication of child labour.**

**The 'Crime in India' a publication of National Crime Records Bureau publishes the number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, in the country. The latest published data pertains to the year 2022. The State/Union Territories wise details for the year 2018 to 2022 are placed at Annexure-I.**

**The number of cases of child labour reported on the Platform for Effective Enforcement for No Child Labour (PENCIL) portal, State/UT- wise are at Annexure-II.**

**The Ministry of Labour & Employment had been implementing National Child Labour Project (NCLP) Scheme for rescue & rehabilitation of child labourers under which the children in the age group of 9-14 years were rescued from work, enrolled in the NCLP Special Training Centres (STCs) and were provided with bridge education etc. before being mainstreamed into formal education system. The scheme was subsumed with Samagara Shiksha Abhiyan (SSA), a scheme of the Ministry of Education with effect from 01.04.2021.**

**The details of the number of children rescued /withdrawn from work, rehabilitated and mainstreamed under NCLP scheme state - wise, during 2018-19 to 2022-23 is at Annexure-III.**

**The Standard Operating Procedures (SOP) issued by Ministry of Labour and Employment outlines the roles and responsibilities of various agencies and stakeholders for enhancing the capacities of institutions, facilitating effective knowledge management and ensuring seamless coordination and convergence among agencies which help in building an informed and responsive ecosystem that prevents the exploitation of children and adolescents.**

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**ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NO. 1083 FOR 10.02.2025 RAISED BY DR. D RAVI KUMAR REGARDING CHILD LABOUR.**

Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, State / Union Territories –wise during 2018 to 2022

S. No.	State/UT	2018	2019	2020	2021	2022
1.	Andhra Pradesh	0	2	37	12	15
2.	Arunachal Pradesh	1	0	1	0	3
3.	Assam	39	68	40	78	86
4.	Bihar	14	15	3	14	98
5.	Chhattisgarh	0	2	0	0	0
6.	Gujarat	35	64	39	40	42
7.	Haryana	6	11	1	12	4
8.	Himachal Pradesh	0	0	1	0	0
9.	Jharkhand	17	18	27	5	6
10.	Karnataka	63	83	54	58	62
11.	Kerala	3	2	0	3	0
12.	Madhya Pradesh	3	4	1	5	0
13.	Maharashtra	90	53	29	57	87
14.	Meghalaya	0	2	0	0	0
15.	Mizoram	0	0	0	0	1
16.	Odisha	0	0	0	6	0
17.	Punjab	8	8	11	8	13
18.	Rajasthan	32	48	30	19	28
19.	Tamil Nadu	6	3	2	26	29
20.	Telangana	125	314	147	224	175
21.	Tripura	0	0	1	0	0
22.	Uttar Pradesh	2	9	1	1	10
23.	Uttarakhand	0	27	41	25	54
24.	West Bengal	5	7	3	2	0
25.	Chandigarh	0	0	1	7	2
26.	D&N Haveli and Daman & Diu	0	2	0	0	0
27.	Delhi	15	30	6	11	36
	Total	464	772	476	613	751

**Source:** Crime in India, National Crime Records Bureau (NCRB)

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The details of number of complaints on cases of child labourers has been reported on the Platform for Effective Enforcement for No Child Labour (PENCIL) portal, State/UT wise

S. No	State	Number of complaints
1.	Andaman and Nicobar Islands	0
2.	Andhra Pradesh	112
3.	Arunachal Pradesh	0
4.	Assam	56
5.	Bihar	359
6.	Chandigarh	9
7.	Chhattisgarh	17
8.	Dadra and Nagar Haveli	0
9.	Daman and Diu	0
10.	Delhi	256
11.	Goa	0
12.	Gujarat	97
13.	Haryana	96
14.	Himachal Pradesh	10
15.	Jammu and Kashmir	28
16.	Jharkhand	69
17.	Karnataka	138
18.	Kerala	13
19.	Lakshadweep	0
20.	Madhya Pradesh	267
21.	Maharashtra	173
22.	Manipur	0
23.	Meghalaya	2
24.	Mizoram	0
25.	Nagaland	0
26.	Odisha	130
27.	Puducherry	2
28.	Punjab	102
29.	Rajasthan	401
30.	Sikkim	0
31.	Tamil Nadu	175
32.	Telangana	123
33.	Tripura	0
34.	Uttarakhand	48
35.	Uttar Pradesh	1832
36.	West Bengal	0
	Total	4515

Source: PENCIL Portal, Ministry of Labour and Employment

**Annexure-III****ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NO. 1083 FOR 10.02.2025 RAISED BY DR. D RAVI KUMAR REGARDING CHILD LABOUR**

No. of children rescued / withdrawn from work, rehabilitated and mainstreamed under NCLP Scheme during 2018-19 to 2022-23.

Sl. No.	State	2018-19	2019-20	2020-21	2021-22	2022-23
1.	Andhra Pradesh	778	1049	622	2090	441
2.	Assam	4562	6175	2800	0	1291
3.	Gujarat	101	341	531	50	0
4.	Haryana	171	NA	NA	NA	NA
5.	Jharkhand	1225	2940	3239	755	410
6.	Karnataka	763	363	275	230	0
7.	Madhya Pradesh	4910	4010	29179	1268	172
8.	Maharashtra	8122	9337	2031	2537	337
9.	Odisha	NA	6	495	76	1415
10.	Punjab	915	483	1307	986	2504
11.	Rajasthan	NA	1712	NA	301	18
12.	Tamil Nadu	2534	3928	1456	2183	2628
13.	Telangana	935	214	300	618	935
14.	Uttar Pradesh	8020	10371	9383	1833	339
15.	West Bengal	17137	13879	6671	5207	3270
16.	Uttarakhand	NA	62	NA	3	1
17.	Nagaland	111	24	NA	NA	NA
	Total	50,284	54,894	58,289	18137	13761

NA: Not Applicable

Source: Ministry of Labour and Employment

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